

का नुकसान हुआ समूचे देश से। मैं आपके जरिए सरकार का ध्यान समूचे देश से बाढ़ से जो लोग तड़प रहे हैं उनकी और खींचना चाहता हूँ और विशेषकर सहरसा, दरभंगा और समस्तीपुर जिले में जिन सात लाख लोगों को कोसी नदी के दोनों तटों पर बांध बनाकर स्थाई रूप से बाढ़ में डकेल दिया गया है, जिनके घरों में पानी घुस गया है उन के पुनर्वास की मांग करता हूँ तथा साथ ही उनको अविलंब ऊंचे स्थानों पर ले जाने के कदम उठाये जायें—इस बात को मैं आपके जरिए इस सदन और सरकार से कहना चाहता।

(|||) BUILDING PLANS OF THE FORMER PRIME MINISTER'S HOUSE

SHRI HARI VISHNU KAMATH (Hoshangabad): Last Monday, on the 25th July, answering my Unstarred Question No. 4638 on the building plan of the former Prime Minister, the Minister of Works and Housing, Shri Sikandar Bakht, stated that "copies of the building plan will be placed in the Library of Parliament shortly". I submit that such a procedure would be irregular and contrary to our rules.

MR. SPEAKER: The papers should be laid on the Table of this House and not in the library.

SHRI HARI VISHNU KAMATH: Earlier he had said that the plan was approved by the Delhi Municipal Corporation more than a year ago. Why should there be delay in placing it before the house?

I am given to understand that the cost of construction of the mansion is going to be about Rs. 8 lakhs.

DR. SUBRAMANIAM SWAMY (Bombay North-East): I would like the Minister to present to the House the actual estimate of the cost.

SHRI HARI VISHNU KAMATH: This is the last week and so he should place a copy of the plan on the Table of the House soon.

AN HON. MEMBER: The estimate of the cost.

MR. SPEAKER. It is my direction that whenever any document has to be placed for the benefit of the House, it has to be placed on the Table of this House and not in the Library.

SHRI HARI VISHNU KAMATH: By the end of this week. Why should there be any delay?

MR. SPEAKER. Would you like to make any statement here?

SHRI HARI VISHNU KAMATH. Let him make a statement.

SHRI JYOTIRMOY BOSU (Diamond Harbour): It is being built at a private green belt. What is the ceiling in that area—500 sq. metre? What is the total?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): It is definitely not in a private area. But, usually, they are small houses. In fact, I will try my best to obtain an estimate from the Delhi Municipal Corporation and it will be placed on the Table of the House.

MR. SPEAKER: You should also place a plan before the House.

(iv) *Re*, INDIAN RED CROSS SOCIETY HAVING SPENT ABOUT Rs. 50 LAKHS OUT OF SALE PROCEEDS OF THEIR RELIEF MATERIAL AND CERTAIN OTHER FINANCIAL TRANSACTIONS

SHRI JYOTIRMOY BOSU (Diamond Harbour): The Indian Red Cross Society and international organisations in this country have spent about Rs. 50 lakhs out of the sale proceeds of their relief material which they received for distribution amongst distressed people has been spent for construction of a very posh marble faced building on Red Cross Road in New Delhi. Some persons in the government, I am told, had advised them not to go for an expensive building, but they paid no heed to the same.

[Shri Joytirmoy Bosu]

Out of their total fund of Rs. 3,66,07,104.34 paise as on 15th December, 1976, an amount of about Rs. one crore has been kept in long term fixed deposit with a non-nationalised bank and it is suspected that some people in authority in the said society has done it for a monetary or/and other consideration.

The society also disposed of government loan scrips at a value which is much less than the face value without calling for tenders.

The Indian Red Cross is a body connected with an international organisation. Therefore, it has to be run without committing any irregularities. The Government should look into the matter and should institute an enquiry in order to ensure that this organisation runs properly in the country. I invite the Health Minister to make a statement on the same.

(v) DEMAND FOR PAYMENT OF 8.33 PER CENT. BONUS TO WORKERS INCLUDING THOSE IN PUBLIC SECTOR UNDERTAKINGS

SHRI CHITTA BASU (Barasat): Mr. Speaker, Sir, I rise to draw the attention of the House and particularly the Minister of Parliamentary Affairs and Labour, who is present here under Rule 377 of the Rules of Procedure of the House. I think you will agree with me and the entire House will also agree with me that the demand for 8.33 per cent bonus for the workers, including the workers engaged in public sector industries has, by this time, enlisted or secured the widespread and possible support from the entire country.

13 hrs.

You would also know that the Janata Party, during the election campaign, had also made a promise that they would repeal the payment of Bonus Amendment Act 1975 and make an amendment so that the workers are paid statutorily the minimum of the amount of 8.33 per cent at the earliest possible opportunity. You would

also know that the Government, of late has come out with a statement regarding the existing concept of bonus as deferred wages. Having at these things into the background, the Government has been found dragging its feet on the matter of bringing about a specific and concrete legislative measure. You would also agree with me that the labour of our country today have become restive. If you cast a casual glance at the labour scene of our country today, you will find that there has been a large scale agitation being conducted by the workmen of our country. There have been also agitations and strike actions in various parts of our country. You may also know that the question was raised in the Chief Ministers' Conference held yesterday, and I am surprised to see that the Prime Minister of our country has been reported to have observed that the Government has not yet taken any decision on that and, therefore, no question of bonus should be raised in the Chief Ministers' Conference. You would also agree with me that the Chief Minister of West Bengal has made it very clear that the question of bonus should be immediately settled—the Chief Minister of Kerala also has done it—and that unless the bonus issue is settled immediately, there is every possibility of the law and order situation further worsening in the country.

I also want to draw your attention to the fact that the Government, particularly the Minister, who is the Minister of Parliamentary Affairs, has been found to keep the Parliament in ignorance. They have taken pleasure in ignoring you and the whole House. Therefore, I would suggest that the Government should come out immediately with a concrete proposal, regarding the decision on the question of bonus, and accede to the demand of the working class of our country for statutory minimum bonus at 8.33 per cent and make an announcement on the floor of the House, not outside the House. If you allow the Government to make a decision outside the House, the House will lose the opportunity of